

**CBI Case No. 34/19  
RC AC-3/04/A/0005/CBI/ACU-III/New Delhi  
U/s PC Act 1988  
CBI Vs. JayaLakshmi Jaitly @ Jaya Jaitly Etc**

**02.06.2020.**

**Present:- Ld. PP Sh. Neetu Singh.  
Sh. Aditya Vijay Kumar, Ld. Counsel for A1.  
Sh. Vikram Panwar, Ld. Counsel for A2.  
Sh. Shivam Sharma, Ld. Counsel for A3.**

Hearing was conducted today at 11:00 AM by Video Conference on Cisco Webex Meeting App.

Ld. PP has sought ten days more time for filing written submissions saying that he was unable to prepare the same as he remained stuck in his native place in Buland Shahar (U.P.) due to lockdown.

According to Ld. Counsel for A1, he is still in his native place in Assam and was unable to come to Delhi due to nationwide lockdown. He submitted that he has arranged his air ticket now and would be reaching Delhi on 8th June. He seeks two weeks more time for filing written submissions.

Ld. Counsel for A3 also requested for 10 days more time for filing written submissions saying that he is unable to visit his office at Hauz Khas as the borders of Delhi have been sealed, he being the resident of Noida (U.P.).

Accordingly, Ld. PP and Ld. Counsel for A3 shall file their written submissions on or before 10th June. Ld. Counsel for A1 shall file the written submissions on or before 15th June.

The case shall be taken up for oral submissions by the parties, if necessary, on 18.06.2020.

The Ahlmad is directed to send the copies of the order through whatsapp to the Ld. PP, Ld. Defence Counsels and also to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)  
SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/02.06.2020**